

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 102
IA-2021/2024
IN
IB-495(ND)2017

IN THE MATTER OF:

M/s. Impex Services India Pvt. Ltd. Petitioner/Applicant
Vs.
M/s. SSMP Industries Ltd. Respondent

Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 30.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Naveen Sharma, Mr. Narendra Kumar, Advs. In
IA-2021/2024
For the Respondent :

ORDER

IA-2021/2024

Ld. Counsel appears for the Applicant.

Issue notice to Respondents.

The Applicant is directed to serve notice by all modes and file proof and affidavit of service within one week.

Respondents are directed to file reply affidavit, if any, within one week after receipt of the notice.

List the matter **on 17.05.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay